

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.106

New IA-2528/2021 & New IA-2299/2021
IN
IB-889(ND)/2019

IN THE MATTER OF:

M/s. SonalAnand

Vs.

M/s. International Trenching Pvt. Ltd.

....OPERATIONAL CREDITOR

.....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 07.07.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/RP : Mr. Aditya Gauri, Mr. DhananjayaSud,
Mr. Amar Vivek, Advocates

For the Respondent :

ORDER

IA-2528/2021 & New IA-2299/2021

This is an application filed by the Resolution Professional, in terms of Rule 11 read with Rule 13 of NCLT Rules, 2016 seeking urgent hearing of the application for liquidation. The present application is **allowed** and IA No. 2299/2021 is listed today for hearing. Serve Notice on the non-applicants. Non-Applicants may be directed to file their reply within two weeks.

List the matter on 12.08.2021.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(P.S.N PRASAD)
MEMBER (JUDICIAL)

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IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.106
IA-1409/2021
IN
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IN THE MATTER OF:

M/s. SonalAnand

Vs.

M/s. International Trenching Pvt. Ltd.

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MEMBER (TECHNICAL)

PRESENT:

For the Applicant/RP

: Mr. Aditya Gauri, Mr. DhananjayaSud,
Mr. Amar Vivek, Advocates

For the Respondent

: Mr. AbhishekAnand, Mr. Pathik Choudhury for R-2,
Mr. NilotpalsHyam, Advocate, R-1

For the Intervener

: MohdNazim Khan, Ex-IRP along with AdvNilotpalsHyam

ORDER

IA-1409/2021:-

Counsel for Respondent No. 1 as well as Counsel for Respondent No. 2 are also present. Both the Counsels have prayed for grant of time for filing reply. Two weeks' time has been granted for filing the reply. Post the matter to 12.08.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)